



ITEM NO.4

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10632/2025

[Arising out of impugned final judgment and order dated 16-08-2023 in CRMBA No. 33800/2023 passed by the High Court of Judicature at Allahabad]

DEV NARAYAN YADAV

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 20-08-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :Mr. Mustaque Ahmad, Adv.
Mrs. Sagufta Saba Yasmin, Adv.
Mr. Ramjee Pandey, AOR

For Respondent(s) :Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Against an order rejecting the regular bail by the High Court and to seek bail, the present special leave petition has been filed. The petitioner is in custody w.e.f. 14.04.2023 in connection with FIR No

158 of 2023 dated 13.04.2023 for the offences punishable under Sections 498A and 304B of the Indian Penal Code, 1860 and Sections 3 and 4 of the Protection of Women from Domestic Violence Act, 2005 registered with Police Station Gagaha, District Gorakhpur, Uttar Pradesh.

2. Having considered the submissions as made before us and taking note of the fact that the mother-in-law has been granted bail, however, looking to the period of of incarceration and also the fact that out of 24, no witnesses have been examined, therefore, the trial may take some time to conclude, without expressing any opinion on the merits of the case, we are inclined to release the petitioner on bail.

3. Accordingly, we direct that the petitioner be released on bail on furnishing the suitable bail bonds and sureties and on such other terms and conditions as may be deemed fit by the trial Court.

4. Petitioner to abide all the conditions as imposed and shall regularly attend the trial until

exempted by the Court. Violation, if any, may give a cause to take recourse as permissible and the trial Court is at liberty to do the needful.

5. Accordingly and in view of the foregoing, the special leave petition stands allowed.

6. Pending application(s), if any, shall stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
ASSISTANT REGISTRAR